

(iii) It must be registered under Indian Trade Unions Act;

(iv) Its membership should not be less than 15 per cent of the total number of non-gazetted staff employed on the Railway concerned;

(v) It should not be sectional. Unions composed either of one category or a limited category of workers should not be recognised; and

(vi) It should not be, in the opinion of the Railway Administration, likely to engage itself in subversive activities.

(c) Several bodies of railwaymen have applied for recognition.

(d) At present, the two Federations at the All India level—namely the All India Railwaymen's Federation and the National Federation of Indian Railwaymen have been given negotiating facilities and their affiliated unions on Zonal Railways have been given recognition.

However, following the tripartite Labour Conference held in May 1977, a Tripartite Committee was set up by the Labour Ministry to make recommendations, inter-alia, regarding norms for recognition of unions. On the basis of their report, a new Industrial Relations Bill has been drafted and is before the House. Pending a final decision on the general policy to be observed, no new union is being recognised by the Railways.

Luggage Porters of New Delhi

4028. SHRI RAMDEO SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in the year 1977 some Luggage Porters of New Delhi were awarded punishment of WIT 2 years for failures to return to duty in time and holding uncalled for threats to the Luggage Supervisor, by the Station Superintendent New Delhi;

(b) whether their punishments were cancelled on technical grounds of non-supply of documents;

(c) whether orders have been issued for supply of documents and issue of fresh charge sheets; and

(d) if so, when and result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) to (d). Yes. One Shri Ram Kishan, Luggage Porter, Delhi was awarded, in 1977, punishment of withholding of increment for a period of 2 years for the charge of giving threats to the Luggage Supervisor when he asked him to explain the reasons for coming late on duty on 18.8.1976. This punishment was subsequently cancelled in view of procedural flaw and Station Superintendent, New Delhi was instructed to initiate disciplinary proceedings *de novo*. The Station Superintendent, New Delhi has, however, recommended that the disciplinary case against Shri Ram Kishan may be closed as the said employee has been giving satisfactory performance without any public complaint. This recommendation has been accepted by the competent authority.

Selection Post of Section Officers (Accounts)

4029. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) how many vacancies of Scheduled Castes/Scheduled Tribes prescribed quota in the selection post of Section Officer (Accounts) Inspector of Stores Accounts, Inspector of Station Accounts in the Accounts Department of Western Railway remained unfilled for the last three years; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):

(a) Year ending	Section Officer (Accounts)		Inspector of Stores Accounts		Inspector of Station Accounts	
	SC	ST	SC	ST	SC	ST
31-3-76 . . .	9	3	3	..	3	1
31-3-77 . . .	13	5	3	..	5	2
30-11-78 . . .	16	4	4	..	7	4

(b) According to extant rules qualification in Appendix 3 IREM Examination is a precondition for promotion to the above posts. As adequate number of qualified candidates were not available on Western Railway, the vacancies could not be filled up.

न्यायालय में आपराधिक मामले दर्ज किया जाना

4030. श्री शरद यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर रेलवे के बीकानेर डिबीजन के श्रेणी III और श्रेणी IV के कर्मचारियों ने श्रेणी I और श्रेणी II के अधिकारियों के विरुद्ध आपात काल के दौरान की गई ज्यादातियों के सम्बन्ध में उनके नाम से आपराधिक मामले दायर किये हैं ;

(ख) यदि हां, तो तत्सम्बन्धी, श्रेणीवार डीआर क्या है और क्या इन मामलों का व्यव रेलवे बहन कर रहा है ;

(ग) क्या इस कारण कुछ कर्मचारियों को सेवा में बहाल नहीं किया जा रहा है ; और

(घ) यदि हां, तो उन कर्मचारियों को सेवा में बहाल करने के लिये क्या कार्यवाही की जा रही है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) और (ख) बीकानेर मंडल के एक भूतपूर्व सहायक स्टेशन मास्टर जिसे भूठा यात्रा भत्ता मांगने के आरोप में सेवा से निकाल दिया था, ने सेवा-निवृत्त मंडल परिचालन प्रधीक्षक, बीकानेर के विरुद्ध अपराध दंड प्रक्रिया संहिता की धारा 190/200 के अधीन एक फौजदारी मामला दायर किया है। महाप्रबन्धक ने भूतपूर्व मंडल परिचालन प्रधीक्षक की ओर से बचाव करने के लिए तथा मुकदमा लड़ने के लिए विधिसम्मत खर्च उठाने के लिए अपनी मंजूरी दे दी है।

(ग) जी नहीं। : (YUJAHAY)

(घ) भूतपूर्व सहायक स्टेशन मास्टर ने सेव से अपनी बर्खास्तगी के विरुद्ध अपील की प्राधिकरण के समक्ष अपील की थी, जिस पर विचार किया गया और जिसे जुलाई, 1978 में रद्द कर दिया गया।

M/S. R. D. Enterprises Indane Gas, Delhi

4031. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether complaints have been received against M/s. R. D. Enterprises Indane Gas distributors in South Delhi for irregular supply of gas cylinders to consumers;

(b) whether this agency is charged with supply of gas cylinders with broken seals and also for the sale of cylinders to un-registered consumers in the black-market; and

(c) if so, details whether any investigation has been made and action taken against this agency if so, facts?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

Oil in West Bengal

4032. SHRI DINEN BHATTACHARYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether he is aware that it has been repeatedly contended by Indian, Soviet and American oil experts that